

RATIFIED

Minutes of M.No.03/10 held on 21.04.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.03/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 21.04.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:3/51/83-ALC1/2007	Party Name: SCHENCK PROCESS INDIA LTD.	Meet No/Date: 3/80-ALC2/2009 21.04.2009	Status: Case deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date: 0510212444 23.11.2007	Defer Date: 09.06.2009
	Decision : The Committee noted that the case was transferred to NC-I by NC-IV and that copy of firm's application has already been forwarded to DHI and case was under their study. The Committee accordingly decided to defer the case and to re-list on 09.06.2009.			

2	Case No.:1/3/80-ALC2/2009	Party Name: TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date: 3/80-ALC2/2009 21.04.2009	Status: Case reverted back to RA
	HQ File :01/80/050/00001/AM10/	RLA File :34/24/040/00075/AM09/	Lic.No/Date: 3410023899 01.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:2/3/80-ALC2/2009	Party Name: KLAUS UNION ENGINEERING PVT.LTD.	Meet No/Date: 3/80-ALC2/2009 21.04.2009	Status: Case reverted back to RA
	HQ File :01/80/050/00002/AM10/	RLA File :31/24/040/00344/AM09/	Lic.No/Date: 3110037999 01.04.2009	

3	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.
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4	Case No.:4/3/80-ALC2/2009	Party Name:DOSHION LTD.	Meet No/Date:3/80-ALC2/2009 21.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00004/AM10/	RLA File :08/91/040/00583/AM08/	Lic.No/Date:0810079145 01.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:3/3/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2009 21.04.2009	Status:Case deferred
	HQ File :01/80/050/00003/AM10/	RLA File :03/95/040/00937/AM09/	Lic.No/Date:0310514295 02.04.2009	Defer Date: 09.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 09.06.2009.			

6	Case No.:5/3/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:3/80-ALC2/2009 21.04.2009	Status:Case deferred
	HQ File :01/80/050/00005/AM10/	RLA File :03/95/040/01039/AM09/	Lic.No/Date:0310514778 06.04.2009	Defer Date: 09.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 09.06.2009.			

	Case No.:6/3/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80- ALC2/2009 21.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00006/AM10/	RLA File :03/95/040/00817/AM09/	Lic.No/Date:0310514845 08.04.2009	

7	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.
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8	Case No.:7/3/80-ALC2/2009	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:3/80-ALC2/2009 21.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00007/AM10/	RLA File :07/24/040/00684/AM09/	Lic.No/Date:0710064093 09.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

9	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:3/80-ALC2/2009 21.04.2009	Status:Case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 09.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI / DIPP for examination and submission of comments. The case may be relisted on 09.06.2009.			

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman